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EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 7th August 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XXI OF 1962

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 8th August 1962).

An Act to provide for the extension of the term of office of the Councillors of certain Municipalities in the State of Gujarat.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Municipalities (Extension of Term) Act, 1962.

(2) It extends to the Bombay area and the Saurashtra area of the State of Gujarat.

(3) It shall be deemed to have come into force on the 18th June 1962.

Definitions. 2. In this Act, unless the context requires otherwise—

(1) "Municipality" means a municipality specified in the Schedule ;

(2) "relevant municipal law" means ;

(i) in the Bombay area of the State of Gujarat, the Bombay District Municipal Act, 1901, and Bom.
III of
1901.

(ii) in the Saurashtra area of the State of Gujarat, the Bombay District Municipal Act, 1901, as adapted and applied to that area ; Bom.
III of
1901.

(3) words and expressions used but not defined shall have the meaning assigned to them in the relevant municipal law.

Extention of term of office of councillors of certain municipalities.

3. (1) Notwithstanding anything contained in section 17 of the relevant municipal law, the term of office of the councillors of every municipality, which under that section expires after the commencement of this Act but before the 31st March 1963, shall not so expire, and is hereby extended upto the end of the 31st March 1963.

(2) In the case of municipalities to which sub-section (1) applies, the relevant municipal law shall have effect as if the term of office of its councillors as extended under sub-section (1) had been extended under section 17 of the relevant municipal law.

(3) Nothing in sub-sections (1) and (2) shall affect the provisions of the Gujarat Panchayats Act, 1961. Guj.
VI of
1962.

Repeal of Guj. Ord. No. VI of 1962.

4. The Gujarat Municipalities (Extension of Term) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment. Guj.
Ord.
No. VI
of
1962.
Bom.
I of
1904.

SCHEDULE

[See clause (1) of section 2]

PART-I

Municipalities in the Bombay area of the State of Gujarat.

1. The Municipality of Borsad.
2. The Municipality of Dakor.
3. The Municipality of Kapadvanj.
4. The Municipality of Kaira.
5. The Municipality of Vaso.
6. The Municipality of Sojitra.
7. The Municipality of Dharmaj.

8. The Municipality of Modasa.
9. The Municipality of Idar.
10. The Municipality of Prantij.
11. The Municipality of Dholka.
12. The Municipality of Dhandhuka.
13. The Municipality of Radhanpur.
14. The Municipality of Dhari.
15. The Municipality of Okha.
16. The Municipality of Umreth.

PART-II

Municipalities in the Saurashtra area of the State of Gujarat.

1. The Municipality of Botad.
2. The Municipality of Talaja.
3. The Municipality of Gadhada.
4. The Municipality of Umrata.
5. The Municipality of Wadhwan.
6. The Municipality of Wankaner.
7. The Municipality of Ranavav.
8. The Municipality of Halvad.
9. The Municipality of Limbdi.
10. The Municipality of Vallabhipur.
11. The Municipality of Lathi.
12. The Municipality of Jafraabad.
13. The Municipality of Khambhalia.
14. The Municipality of Lilia.
15. The Municipality of Rajula.
16. The Municipality of Bilkha.
17. The Municipality of Lakhtar.
18. The Municipality of Paliad.
19. The Municipality of Gariadhar.